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Title: The Minister of State in the Ministry of the Personnel, Public Grievances and Pension and Minister of State in the Prime Minister's Office laid a statement regarding status of implementation of the recommendations contained in the 1st, 14th, 19th, 31st, 43rd and 51st Reports of the Standing Committee on Personnel, Public Grievances, Law and Justice, pertaining to the Ministry of Personnel, Public Grievances and Pensions.

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): Madam, I beg to lay a statement regarding the status of implementation of the recommendations contained in the following Reports of the Standing Committee on Personnel, Public Grievances, Law and Justice, pertaining to the Ministry of Personnel, Public Grievances and Pensions:-

- (i) 1st Report on Demands for Grants (2004-05);
- (ii) 14th Report on Demands for Grants (2006-07);
- (iii) 19th Report on Demands for Grants (2007-08);
- (iv) 31st Report on Demands for Grants (2008-09);
- (v) 43rd Report on Demands for Grants (2010-11);
- (vi) 51st Report on Demands for Grants (2012-13).

The Department Related Parliamentary Standing Committee on Personnel, Public Grievances, Law and Justice had made 25 recommendations in its First Report on the Demands for Grants (2004-05) of the Ministry of Personnel, Public Grievances and Pensions. This Hon'ble House has already been informed on 17.05.2012 that out of the above 25 recommendations, 23 recommendations had already been implemented and no further action remains to be taken on them. In regard to the remaining 2 recommendations, Madam, with your permission, I lay one Statement on the Table of the House which indicates the present status on these recommendations. Statement No.I indicates the position regarding these 2 recommendations which are at various stages of implementation. The progress of the implementation of the recommendations of the Committee is being closely monitored by my Ministry.

I further state that the Committee had made 48 recommendations in its 14th Report on the Demands for Grants (2006-07) of the Ministry of Personnel, Public Grievances and Pensions. This Hon'ble House has been informed on 17.05.2012 that out of these, 47 recommendations had already been implemented or no further action remained to be taken on them. Action on the remaining 1 recommendation has been completed as indicated in Statement-II.

I further state that the Committee had made 74 recommendations in its 19th Report on the Demands for Grants (2007-08) of the Ministry of Personnel, Public Grievances and Pensions. The Hon'ble House has been informed on 17.05.2012 that out of these, 71 recommendations had already been implemented or no further action remained to be taken on them. As regards the remaining 3 recommendations, I lay two Statements on the Table of the House which indicate the present status. Statement-III indicates the position regarding 1 recommendation which has since been implemented. Statement- IV lists the status of the remaining 2 recommendations which are still at various stages of implementation. The progress of the implementation of the remaining recommendations of the Committee is being closely monitored by my Ministry.

I further state that the Committee had made 48 recommendations in its 31st Report in Chapters III,IV & V on the Action Taken Replies of the Government on the recommendations contained in the 25th Report on Demands for Grants (2008-09) of the Ministry of Personnel, Public Grievances and Pensions. Chapter-III of the 31st Report contains 11 recommendations. This Hon'ble House has already been informed that all the 11 recommendations contained in the Chapter-III of the 31st Report had been implemented before 31.08.2011. Chapter-IV of the 31st Report contains 36 recommendations. This Hon'ble House has already been informed on 08.09.2011 that out of 36 recommendations, 34 recommendations had already been implemented and no further action remains to be taken on them. Out of the remaining 2 recommendations, 1 recommendation has since been implemented as indicated in Statement-V. The remaining 1 recommendation is at various levels of implementation as indicated in Statement-VI. The progress of the implementation of the remaining recommendations of the Committee is being closely monitored by my Ministry. 1 recommendation in chapter-V has been implemented.

I further state that the Committee had made 18 recommendations in chapters III and IV of 43rd Report on the Action Taken Replies of this Ministry on the recommendations / observations contained in the 38th Report on Demands for Grants (2010-11) on the Ministry of Personnel, Public Grievances and Pensions. This Hon'ble House has already been informed on 17.05.2012 that out of 18 recommendations, 8 recommendations have already been implemented and no further action remains to be taken on them. Out of the remaining 10 recommendations, action on 6 recommendations have now been completed as indicated in Statement-VI I. The remaining 4 recommendations as indicated in Statement VIII are at various stages of implementation. The progress of the implementation of these recommendations of the Committee is being closely monitored by my Ministry.

I further state that in its 51st Report on Demands for Grants (2012-13) of this Ministry, the Parliamentary Standing Committee has made 79 recommendations/observations. The Parliamentary Standing Committee considered the Action Taken Notes furnished by this Ministry on the recommendations/observations in the 51st report and made

further observations on 33 paragraphs and presented as the 56th Report. The present status of these 33 recommendations are as indicated in Statement-IX. The progress of the implementation of these recommendations of the Committee is being closely monitored by my Ministry.
